

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-289/ND/2018

In the matter of :

Mr. Ashok Kumar Gupta

...PETITIONER

Vs.

Goal India Foundation

..RESPONDENT

SECTION

Under Section 7 of IBC Code, 2016

Order delivered on 13.6.2018

Coram :

R. Varadharajan,

Hon'ble Member (Judicial)

Dr. V.K. Subburaj

Hon'ble Member (Technical)

For the Petitioner /applicant : -

For the Respondent/Corporate Debtor :

For the Intervener :

ORDER

Learned Counsel for the petitioner is present. It is represented that filings have been done vide diary No.2339 dated 24.5.2018 as well as diary No.1110 dated 28.2.2018 and 3752. However, they are not available on record and some time may be granted for up-dating the records of this Tribunal as sought for by the Ld. Bench Officer. Let the files be made available in relation to the petition by the Bench Officer before the next date of hearing which is fixed on 25.7.2018.

List on 25.7.2018.



(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)



(R. VARADHARAJAN)
MEMBER (JUDICIAL)

